CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT PUBLISHED ON 22 JULY, 2010 AND LETTER OF OFFER DATED 29 OCTOBER, 2010 TO THE EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF

EVERONN EDUCATION LIMITED

("CORRIGENDUM")

This Corrigendum is issued by Edelweiss Capital Limited ("Manager to the Offer"), on behalf of SKIL Infrastructure Limited (the "Acquirer") and SKIL Knowledge Cities Private Limited being person acting in concert (the "PAC") with the Acquirer, to the equity shareholders/beneficial owners ("Shareholders") of Everonn Education Limited (the "Target Company") pursuant to and in compliance with Regulation 10 and Regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("SEBI SAST Regulations"), and should be read in conjunction with the public announcement published on 22 July, 2010 and corrigendum to public announcement published on 4 November, 2010 (together the "PA") and Letter of Offer dated 29 October, 2010 ("LOF"). Terms used but not defined in this Corrigendum have the same meanings assigned to them in the PA and the LOF.

Shareholders of the Target Company are requested to note the following:

The Reserve Bank of India ("RBI") has vide its letter dated 12 November, 2010 conveyed its no-objection for acquisition of equity shares from public shareholders of the Target Company pursuant to the Offer by the Acquirer along with PAC, subject to following conditions:

(i) If the shares are tendered by the erstwhile Overseas Corporate Bodies ("OCBs") as a part of the Offer then the Target Company (Investee Company) may approach RBI for prior approval with full details of OCB(s);

(ii) If shares are tendered by Non Resident Indians as a part of the Offer then the sale consideration for sale of shares held on non repatriation basis may be credited to the NRO account of the seller.

The Acquirer, PAC along with their respective Board of Directors accept full responsibility for the information contained in this Corrigendum and for the fulfilment of obligations of the Acquirer and PAC laid down in the SEBI SAST Regulations.

This Corrigendum would also be available on SEBI's website at http://www.sebi.gov.in

Issued by the Manager to the Offer for and behalf of the Acquirer and PAC.

Edelweiss
Ideas create, values protect

Edelweiss Capital Limited
14th Floor, Express Towers, Nariman Point, Mumbai - 400 021, India
Tel: +91-22- 4086 3535; Fax: +91-22- 4086 3610
E-mail: skilopenoffer@edelcap.com
SEBI Regn: INM0000010650
Contact Person: Ms. Dipti Samant/Ms. Neetu Ranka

Date : 18 November, 2010
Place : Mumbai